

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
SOUTH ZONAL BENCH, CHENNAI**

E/41950/2018

[Arising out of Order-in-Appeal No.423/2018 (CTA-1), dated 14.08.2018
passed by the Commissioner of GST & Central Excise (Appeals-I), Chennai]

M/s. WHIRLPOOL OF INDIA LTD.

APPELLANT

Versus

COMMISSIONER OF GST & CE (CHENNAI NORTH)

RESPONDENT

Appearance:

For the Appellant None

For the Respondent Shri L. Nandakumar, AC (AR)

CORAM:

Hon'ble Smt. Sulekha Beevi C.S, Judicial Member

Date of hearing/decision **04-03-2019**

FINAL ORDER NO.40402/2019

None present for the appellant, despite repeated notices
issued. The appeal is dismissed for non-prosecution.

(Dictated and pronounced in open court)

(SULEKHA BEEVI C.S)
JUDICIAL MEMBER

ksr
04-03-2019

	DRAFT			Remarks
	I	II	III	
Date of dictation	15.02.2019			
Draft Order - Date of typing	.02.2019			
Fair Order Typing	.02.2019			
Date of number and date of dispatch	.02.2019			

